

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**(Civil Appellate Jurisdiction)**

**S.A. No. 121 of 2018**

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Titobala Mahatani & Ors.

..... Appellants

**Versus**

Dinu Mahato

.....Respondent

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Appellants

: Mr. P.S.A.S. Pati, Advocate

For the Respondent

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**07/Dated: 10/09/2020.**

Heard, learned counsel for the appellants.

Vide office note dated 09.07.2020, it appears that defect no.2 has not been removed.

Learned counsel for the appellants is directed to remove the defect no.2 within 30 days, if physical court starts.

Learned counsel for the appellants is also directed to enquire whether defects have been removed or not so that the same would be placed in the net as status report.

**( Kailash Prasad Deo, J.)**